

Central Administrative Tribunal  
Principal Bench

**OA No.586/2018**

New Delhi, this the 2<sup>nd</sup> day of February, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Indraj s/o Mukha, Age 56 years  
R/o M-572, Bank Colony,  
Devli, New Delhi. ...Applicant

(By Advocate:- Sh. U. Srivastava)

Versus

1. Union of India through  
General Manager,  
North Western Railway,  
Malviya Nagar, Jaipur, Rajasthan.
2. The Divisional Railway Manager,  
North Western Railway,  
Near Agrasen Circle,  
Bikaner, Rajasthan. ...Respondents

**ORDER (Oral)**

Heard the learned counsel for the applicant.

2. At the very outset, counsel for the applicant submitted that the applicant had moved a representation dated 05.11.2016 followed by reminder dated 20.09.2017, but the respondents have not decided the aforesaid representation of the applicant till date. Learned counsel further submitted that the applicant would be happy and satisfied if a time bound direction is given to the respondents to decide his aforesaid representation.

3. In view of the above submissions of the learned counsel for the applicant, without going into the merits of the case, the respondents are directed to decide the applicant's aforesaid representation within a period of six weeks from the date of receipt of certified copy of this order. The OA is accordingly disposed of at the admission stage itself. No costs.

**(Raj Vir Sharma)**  
Member (J)

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